

Free Trade Zone in India can be allowed upto 25% of the production of the same item by the unit concerned to the holder of valid GCA licence in the Domestic Tariff Area (DTA).

(v) Issue of Green Cards to all 100% export-oriented units for priority treatment.

(vi) Cash compensatory support has been increased on certain commodities such as instant tea, handicrafts of metal and wool etc. CCS has been also allowed on some new items like hand knotted silk carpets, dehydrated castor oil etc.

(vii) Decision has been taken to set up four new Free Trade Zones at Cochin, Madras, Noida and Falta.

(viii) The quantity of raw wool allowed duty free against export of wool tops has been raised from 1.08 Kgs to 1.11 Kgs against one Kg. of wool top exported.

#### Cases of Corruption against Civilian Working in INS

3426. SHRI MANOHAR LAL SAINI: Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question 10523 on 6 May, 1983 regarding cases of corruption against the civilians working in INS and state :

(a) if by now the disciplinary action against the Government servants has been finalised for availing of C.G.H.S. facilities for over a decade in respect of his parents who were not dependent upon him ;

(b) if so, the details thereof together with the details of penalty imposed, if any, under the relevant Rules ;

(c) has the C.B.I. rendered its report into the acquisition of immovable property by the same individuals ; and

(d) if so, the details thereof ; if not, the details of steps taken to expedite the finalisation.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) and (b) The disciplinary action against the Government servant concerned has since been finalised and the following penalties have been imposed on him :—

(i) Withholding of increment of his pay for two years ; and

(ii) Withholding of his promotion for two years.

(c) and (b) No, Sir. The export of the C.B.I. is awaited.

#### Concession on Excise Duty to Tyre Industry

3427. SHRI SANAT KUMAR MANDAL : Will the Minister of FINANCE be pleased to state :

(a) whether tyre industry is likely to get a fresh gift package from Government that new tyre units are being allowed 60 per cent excise concession for a specified number of years—although earlier also Government had raised the concession rate from 38 to 50 per cent ;

(b) if so, which of the Units will be benefited by this bonanza ; and

(c) the reasons for this new concession and why Government have not seen to it that these beneficiaries also reduce their prices to benefit the users ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAT-TABHI RAMA RAO) : (a) No such decision has been taken.

(b) and (c) Do not arise.

#### अल्मोड़ा जिले में राष्ट्रीयकृत बैंकों की शाखाएं खोलना

3428. श्री हरीश रावत : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अल्मोड़ा जिले के कुकली विन्ता बसोत और डोनडांडा में राष्ट्रीयकृत बैंकों की शाखाएं खोलने का कोई प्रस्ताव है ; और

(ख) यदि नहीं, तो मंत्रालय द्वारा इन स्थानों के आस-पास रहने वाले लोगों को बैंकिंग सेवा उपलब्ध कराने के लिए क्या कदम उठाये जा रहे हैं ?

वित्त मंत्रालय में उप मंत्री (श्री जनार्दन पुजारी) : (क) और (ख) अप्रैल, 1982 से मार्च, 1985 तक की शाखा विस्तार नीति के

अनुसरण में, जिसमें बैंकों की कम शाखाओं वाले जिलों के बैंक रहित ग्रामीण और अर्ध-शहरी क्षेत्रों में बैंकों की शाखाएं खोलने की परिकल्पना की गई है ताकि ग्रामीण और अर्ध-शहरी क्षेत्रों में बैंकों की संख्या बढ़ा कर प्रति 17,000 व्यक्तियों के पीछे एक शाखा हो जाए, भारतीय रिजर्व बैंक ने बताया है कि अल्मोड़ा जिले में 8 शाखाएं खोले जाने की आवश्यकता है। इस बात का सुनिश्चय करने के लिए कि बैंकों का शाखा विस्तार, राज्य सरकार के विकासोन्मुख कार्यक्रमों में सहायक हो, भारतीय रिजर्व बैंक शाखा खोलने के सबंध में बैंकों तथा जिला परामर्शदात्री समितियों के सदस्य अन्य अभिकरणों के परामर्श से बैंक रहित ग्रामीण/अर्ध-शहरी केंद्रों का निर्धारण करने के लिए राज्य सरकार पर निर्भर रहता है। भारतीय रिजर्व बैंक ने सूचित किया है कि उत्तर प्रदेश सरकार द्वारा निर्धारित ऐसे 8 केंद्रों को पहले ही बैंकों में वांट दिया गया है। प्रश्न में उल्लिखित केंद्रों में से किसी भी केंद्र को राज्य सरकार द्वारा इस नीति अवधि के दौरान शाखा खोलने के लिए निर्धारित नहीं किया गया है। अज्ञानता, भारतीय रिजर्व बैंक को यह सुनिश्चित करने को कहा जा रहा है कि वह यह सुनिश्चित करे कि इन केंद्रों की बैंक संबंधी आवश्यकताएं आस-पास की विद्यमान बैंक शाखाओं द्वारा समुचित रूप से पूरी होती रहें।

**Issues of annual statements of P.F. accounts in respect of members of all India services and other gazetted officers in Bihar**

3429. SHRIMATI SUMATI ORAON : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware that the members of the All India Services as also other Gazetted Officers in Bihar have not so far been issued with the annual statement of their Provident Fund Accounts for the year 1980-81, 1981-82 and 1982-83 by the Accountant General's office in Bihar;

(b) if so, the Government's reaction thereto and the reasons, if any, for such an

unusual delay on the part of AG's office in Bihar in Compilation of such accounts and issuance thereof to the officers' ; and

(c) the steps, if any, proposed to remedy this situation within a specified time-frame as also to ensure the non-recurrence of such situations ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) to (c) The posting of Provident Fund Accounts fell into arrears due to persistent late rendition of accounts by the Treasuries and Public Works Divisions in Bihar and shortage of staff in Accountant General's Office. In May, 1981, the State Govt. made proposal for taking over the work relating to maintenance of Provident Fund Accounts and authorisation of Pay and Allowance to Gazetted Officers from the Accountant General. As 497 persons were likely to be rendered surplus with this proposed transfer of work, a ban on further recruitment was imposed. This measure led to increase in shortages and the work fell into further arrears. After repeated reminders, the State Govt. decided only in April 1982, that it would not be possible for them to take over Provident Fund Accounts during the next 5 to 6 years. The uncertainty which prevailed for about a year and consequential shortages gave a set-back to Provident Fund work. The ban on recruitment has since been removed. Accountant General has been advised to take concrete and definite steps to liquidate the arrears. The State Government have also been requested to ensure timely submission of accounts by Treasuries and Public Works Divisions.

#### Production of Gun

3430. SHRI BHEEKHABHAI : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that India has designed and developed indigenously a gun which incorporates the latest technological features ;

(b) if so, whether the annual production of the gun will meet the requirement of the country ; and

(c) the amount of foreign exchange India would be saving ?